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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 88/(MAH)/2015
M.A. No. 546/2017 & I.A. No. 80/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

NAME OF THE PARTIES: Satish Kisanlal Agarwal & Ors.

V/s

Supreme Transport Organisation Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr S. K. Jain	Pcc for Respy Appellants	Sd/- 4

ORDER

IA 80/2017 & MA 546/2017 in TCP No. 88/397-398/NCLT/MB/MAH/2015

The Petitioners are absent.

The Respondent's side has filed an Application seeking leave of this Bench to sell two properties of R1 company already mortgaged with Kotak Mahindra Bank Ltd. Since the Respondent's Counsel has stated that there is some urgency for disposal of this property so as to make payment to the banks, the Respondent's side is hereby directed to send this order copy to the Petitioners enabling them to present on next date of hearing to explain their concern in respect to the proposal for selling the properties, in the event the Petitioner failed to present on the next date of hearing, this Bench is constrained to pass orders on the Application moved by R1 company on the next date of hearing.

List this matter on 12.02.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)